

Research Centres and also through State Government Organisations for the evaluation of special programmes such as I.A.D.P., H.V.P., etc.

### Minor Ports in Kerala

\*1661. **Shri E. K. Nayanar:** Will the Minister of Transport and Shipping be pleased to refer to the reply given to Unstarred Question No. 1569 on the 6th June 1967 regarding Minor Ports in Kerala and state:

(a) whether it is a fact that the amount required for the development of minor ports in Kerala was not provided for during the first Three Plans with the result that the ports could not be fully developed;

(b) whether Government are aware that there is an immense scope and necessity for the development of minor ports in Kerala both from the economic and commercial points of view; and

(c) if so, the steps taken to develop these ports and the amount allotted or proposed to be allotted for the purpose during the Fourth Plan?

**The Minister of Transport and Shipping (Dr. V. K. R. V. Rao):** (a) The executive responsibility for the development of ports other than major ports rests with the State Governments concerned. In the first three Five Year Plans Rs. 27.95 lakhs, Rs. 46.66 lakhs and Rs. 180.65 lakhs respectively were allocated for the development of minor ports in Kerala based on an assessment of the actual requirements. The Centre provided loan assistance of Rs. 2.16 lakhs, Rs. 7.85 lakhs and Rs. 70.44 lakhs respectively in the first three Plan periods for the implementation of various Plan schemes, based on the expenditure incurred by the State Government. The targets of development during the successive plan periods could not be realised due to the inability of the State Government to implement the schemes in full.

(b) Government recognise that there is considerable scope for the development of minor ports in Kerala and

that they play a vital role in the economy and commerce of the State.

(c) The State Govt. have recently indicated that they propose to obtain the services of a specialist for drawing up a Master Plan for the development of their minor ports. This proposal is being examined.

An amount of Rs. 185.21 lakhs has been tentatively included in the draft outline of the Fourth Five Year Plan for the development of minor ports in Kerala. The State Govt. have reported that they have not yet finalised their 4th Plan schemes.

### Strike Notice by I.A.C. Pilots

\*1662. **Shri Marandi:**

**Shri Ramavtar Sharma:**  
**Shri Prakash Vir Shastri:**  
**Shri Shiv Kumar Shastri:**  
**Shri Atam Das:**  
**Shri Virendrakumar Shah:**  
**Shri George Fernandes:**  
**Shri S. M. Banerjee:**  
**Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**  
**Shri Srinibas Misra:**  
**Shri O. P. Tyagi:**  
**Shri Raghuvir Singh Shastri:**  
**Shri Y. S. Kushwah:**  
**Dr. Surya Prakash Puri:**  
**Shri M. Meghachandra:**  
**Shri K. M. Madhukar:**  
**Shri Chandra Shekhar Singh:**  
**Shri Shri Chand Goyal:**  
**Shri S. S. Kothari:**  
**Shri Hukam Chand Kachwai:**  
**Shri Beni Shanker Sharma:**  
**Shri J. B. Singh:**  
**Shri Jagannath Rao Joshi:**

Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether it is a fact that the I.A.C. Pilots have served a strike notice on the Indian Airlines Corporation;

(b) if so, the main demands of these pilots; and

(c) the steps taken to avoid the strike?

**The Minister of Tourism and Civil Aviation (Dr. Karan Singh):** (a) Yes,

Sir. They had served a notice for strike on 16-7-1967.

(b) The main demands of the Pilots were—

- (i) payment of dearness allowance on the same scale as applicable to Air-India Pilots.
- (ii) payment of Overseas Operations Allowance.

(c) A settlement has since been reached with the Pilots under which the question of D.A. will be referred to an arbitrator to be mutually agreed upon and the other issues to adjudication. The strike notice was withdrawn on 31-7-1967.

#### Uncultivable land in Bihar

\*1664. Shri Sitaram Kesri: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that large tracts of land in the drought-affected areas of Bihar have remained uncultivated due to the shortage of cattle wealth which has been considerably depleted due to deaths and undernourishment during the drought period;

(b) if so, the total area of such land; and

(c) the steps which the Central and State Governments have taken or propose to take to provide relief to the affected agriculturists to reimburse the cattle wealth and to bring all the cultivable land under the plough?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): The information has been called for from the Government of Bihar and will be placed on the table of the Sabha as soon as available.

#### Pilots of Kalinga Airways

\*1665. Shri R. R. Singh Deo:  
Shri D. N. Deb:  
Shri D. Amat:

Shri G. C. Nalk:  
Shri N. K. Sanghi:  
Shri Y. A. Prasad:  
Shri D. N. Patodia:

Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether it is a fact that a good number of experienced pilots are without a job as a result of the closure of the Kalinga Airways;

(b) if so, whether Government have taken any steps to utilise the services of these pilots; and

(c) if not, the reasons therefor?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) Kalinga Airlines hold a non-scheduled permit valid upto 31st March, 1968. Their contract for supply dropping operations in NEFA has not been renewed beyond 30th June, 1967. Government have no information whether the services of any of its pilots have been dispensed with.

(b) and (c). A final decision in regard to the future arrangements for supply dropping in NEFA has not yet been taken. It is not possible to indicate at this stage to what extent it will be possible for Government agencies and undertakings to utilise the services of the Kalinga pilots.

#### Reorganisation of land revenue unit in Delhi

\*1666. Shri Shri Chand Goyal:  
Shri Randhir Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is proposed to reorganise the land revenue unit of the Delhi Administration in order to wipe out arrears of work and bring revenue record up-to-date;

(b) whether it is a fact that there have been no collections of land revenue for the last 15 years from Delhi's 357 Villages; and